

1	2
3. Power	860
4. Industry and Mining	233
5. Transport and Communications	440
6. Social Services and other programmes	542
Total :	
	3,000

Use will be made of the Perspective Plan prepared by Gujarat while formulating its Fifth and Sixth Five-Year Plans. The question of accepting the Perspective Plan or otherwise does not arise at this stage.

**Scheme for Grant of Loans to Entrepreneurs in Gujarat**

1034. SHRI PRABHUDAS PATEL :  
SHRI P. M. MEHTA :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the Gujarat Government have prepared a new scheme for the grant of loans to entrepreneurs through State Financial Institutions like Gujarat Industrial Investment Corporation and Gujarat State Financial Corporation ; and

(b) if so, whether the new scheme will provide further incentive to the entrepreneurs to set up new industrial units and also to expand their existing units ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Yes, Sir. The scheme envisages exemption of new units from payment of purchase tax for the purchase of machinery, raw materials, processing materials and packing materials required by them for the purpose of manufacturing any goods for sale. A condition for the grant of this facility is that such units should have been started after 1-4-1971 and should be situated beyond 24 Kms. from

the cities of Ahmedabad and Baroda and 10 Kms. from the cities of Rajkot, Surat, Jamnagar and Bhavnagar.

Alternatively, the units which do not want to avail of the above scheme, can apply for an interest-free loan, the amount of which will be calculated on the sales tax paid by them during the past 3 years. This scheme will, however, apply to industrial units commissioned after 1-1-1972.

It is expected that these two schemes will act as an incentive for prospective entrepreneurs to set up new industries and to expand existing ones.

**Pending Applications from Orissa for Licences/Letters of Intent**

1035 SHRI BAKSI NAYAK : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) how many applications for licences/ letters of intent from private companies and public sector undertakings from Orissa are pending with Government for disposal :

(b) the projects for which the applications have been made ; and

(c) the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) 31 applications are pending.

(b) These applications are mainly for the manufacture of sponge iron, shoddy yarn, paper and pulp, beer, soap, footwear, refractories etc.

(c) Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the proposals and the disposal of a particular application is often delayed due to various factors. In some of these cases the applications did not provide all necessary particulars and additional information had to be obtained. In certain other cases policy decisions on the industry as a whole had to be arrived at. It is difficult to indicate precisely the time by which the pending applications will be disposed of. How-